

भारति उद्योग लिमिटेड के शेयरधारियों के लिए पूंजी निवेश

798. श्री सत्य प्रकाश मालवीय : क्या उद्योग और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत कारों का निर्माण करने वाले भारत उद्योग लिमिटेड के शेयरधारियों की कुल संख्या और नाम क्या-क्या हैं; और

(ख) कम्पनी के प्रत्येक शेयरधारियों द्वारा पृथक्-पृथक् रूप में कितना पूंजी निवेश किया गया है ।

उद्योग और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री आरिफ मोहम्मद खान) :

(क) और (ख) ?

शेयरों की संख्या

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|-------------------------------------|-----------|
| (1) भारत के राष्ट्रपति | 22,68,000 |
| (2) सुजुकी मोटर कम्पनी लिमिटेड | 5,65,000 |
| (3) संयुक्त सचिव, भारी उद्योग विभाग | एक शेयर |
| (4) निदेशक, भारी उद्योग विभाग | एक शेयर |
| (5) निदेशक, भारी उद्योग विभाग | एक शेयर |

प्रत्येक शेयर 100 रुपये का है ।

Putting Gandhi Nagar under Ahmedabad Telephones District

799. SHRI RAOOF VALIULLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Chief Minister of Gujarat has pleaded for

Gandhi Nagar being put under Ahmedabad Telephones District;

(b) whether it is also a fact that telephones services in Gandhi Nagar have deteriorated due to the manufacturing of MAX-II exchanges;

(c) if so, by when a decision is likely to be taken to include Gandhi Nagar in Ahmedabad Telephones District; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir,

(b) No, Sir. Telephone Services in Gandhinagar are functioning within satisfactory limits.

(c) This case was examined but it has not been found technically feasible to combine Gandhi Nagar & Ahmedabad telephone systems.

(d) Ahmedabad & Daskoj Tehsil from one Unit Fee Zone with unit-fee zonal centre at Ahmedabad. Gandhi Nagar and Dehgam Tehsils form a separate Unit Fee Zone with unit-Fee Zonal Centre at Gandhi Nagar. The distance between the two farthest exchanges of the two units fee zone is more than 50 kms.

Proposals for making election procedure fool-proof

800. SHRI M. S. GURUPADASWAMY: Will the Minister of LAW AND JUSTICE be pleased to state:

a) whether Government have received any proposal from the Election Commission of India for making the election procedure fool-proof;

(b) if so, what are the details thereof;

(c) whether Government have accepted the proposals; and

(d) if not, what are the reasons therefor?